

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 14.12.1998

OA 106/98

Smt.Kanchan Grover, Staff Nurse, Bharatpur, Railway Hospital Kota Division.

... Applicant

Versus

- 1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
- 2. Divisional Medical Officer, Western Railway, Kota Division, Bharatpur.
- 3. Chairman Housing Committee, Western Railway, Bharatpur.
- 4. Assistant Engineer, Western Railway, Kota Division, Bharatpur.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

For the Applicant

... Mr.Shiv Kumar

For the Respondents

... Mr.Balvinder Singh, Advocate, brief holder for Mr.T.P.Sharma

ORDER

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

In this application under Section 19 of the Administrative Tribunals Act, 1985, applicant Smt.Kanchan Grover has prayed for the following reliefs:

- "i) That the impugned order dated 25.3.98 (Annexure A-1) and 26.1.98 (Annexure A-5) may please be declared illegal, arbitrary and same may please be quashed with all consequential benefits. Further the applicant may be allowed to stay in the quarter No.222 E type-III at Bharatpur.
- ii) That the 3rd respondent may be directed to regularise the quarter No.222 E Tupe-III at Bharatpur in favour of applicant forthwith.
- iii) Any other order/direction/reliefs may be passed in favour of applicant which may be deemed fit, just and proper under the facts and circumstances of this case.
- iv) That the cost of this application may be awarded."

2. Heard the learned counsel for the applicant and Shri Balvinder Singh, Advocate, brief holder for Shri T.P.Sharma, counsel for the respondents. Records of the case have been carefully perused.

3. A copy of the order dated 20.11.98 has been filed by the respondents and it is stated therein that the applicant has vacated Quarter No.222/E in

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the Railway Colony at Bharatpur on her transfer to Agra Fort.. The learned counsel for the applicant states that the present application has become infructuous.

4. In the result, this application is dismissed as having become infructuous, at the stage of admission. No order as to costs.

C. Krishna
(GOPAL KRISHNA)
VICE CHAIRMAN

VK